

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 718 of 2004

Jabalpur, this the 2nd day of September, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Shri Gangaram Sahu, S/o. late Khem
Chand Sahu, DOB 10.12.1950, R/o.
H. No. 371, Regiment Road, Near
strong future school, Sahajanabad, Bhopal. ... Applicant

(By Advocate - Shri V. Tripathi)

V e r s u s

1. Union of India,
through it's Secretary,
Ministry of Tourism and Culture,
New Delhi.
2. The Director General,
Archeological Survey of India,
New Delhi.
3. Mr. S.B. Otta, Superintending
Archeologist, Archeological Survey
of India, Bhopal.

... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this original Application the applicant has
claimed the following main reliefs :

"(ii) Set aside the order No. 317 dated 21.7.2004
Annexure A-1, and order No. 318 dated 21.7.2004
Annexure A-2

In alternatively

(iii) command the respondents to decide the representation of the petitioner contained in Annexure P-5 within a stipulated time as deemed fit by this Hon'ble Court."

2. Heard the learned counsel for the applicant and perused the records carefully.
3. The brief facts of the case are that the applicant is working as an Office Attendant Group-D employee in Archeological Survey of India under respondent No. 3. Vide order dated 21st July, 2004 he has been transferred from Bhopal to Rewa. According to the applicant he has certain problems

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in moving from Bhopal to Rewa. The main problem of the applicant is that his wife is working as Lower Division Clerk in Akashwani at Bhopal. Therefore, it will be difficult for him to maintain two establishments. In this connection he has given a representation (un-dated) addressed to respondent No. 2 (Annexure A-5). The same is still pending with the respondents.

4. In the circumstances, we deem it appropriate to direct the respondent No. 2 to consider and decide the representation of the applicant Annexure A-5 (undated) by passing a speaking, reasoned and detailed order within a period of three months from the date of receipt of a copy of this order and communicate the decision to the applicant promptly. We do so accordingly. The applicant is also directed to send a copy of this order and a copy of the Original Application to the respondent No. 2 immediately. Till then the operation of the transfer order dated (Annexure A-1) 21.7.2004/in respect of the applicant is stayed.

5. Accordingly, the original Application stands disposed of at the admission stage itself.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

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पृष्ठांकन से और/वा. जबलपुर, दि.
प्रतिलिपि अब्दे दिन:—
(1) नाहिं, उन्हा न्यायालय वार एसोसिएशन, जबलपुर
(2) आकेश की/श्रीमती/यु. के काउसल
(3) पत्नी की/श्रीमती/यु. के काउसल
(4) न्यायालय, के ग.अ., जबलपुर न्यायपीठ
सूचना एवं आकर्षक कार्यवाही हेतु

Shri S. Paul-H.C.J.B.D

..... 6/1/04 अप रजिस्ट्रार

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